

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 59 OF 2025 / EZ**

Youth United for Sustainable
Environment Trust

...Appellant

VERSUS

State of Odisha & Others

...Respondents

INDEX

Sl. No.	Description of the documents	Page Nos.
1.	Affidavit.	3-14
2.	Photocopy of the letter No.8497 dtd.29.04.2025. (ANNEXURE – R9/1)	15
3.	Photocopy of the Joint Enquiry Report on Pankapala Sand Quarry – I & II. (ANNEXURE – R9/2)	16-18
4.	Photocopy of the present status of consent to operate granted to Sand Quarry at Pankapala. (ANNEXURE – R9/3)	19
5.	Photocopy of the consent to operate order granted in favour of Pankapal Sand Quarry-I vide Board's letter No.1340 dtd.05.04.2025 which is valid upto 31.03.2026. (ANNEXURE – R9/4)	20-25
6.	Photocopy of the Inspection Reports in favour of R-11 and R-12 (ANNEXURE – R9/5 Colly.	26-29

7.	Photocopy of the consent to operate orders in favour of R-11 and R-12. (ANNEXURE – R9/6 Colly)	30-41
8.	Photocopy of the Inspection Report carried out on dtd.05.04.2025 in respect of R-11. (ANNEXURE – R9/7)	42-43
9.	Photocopy of the consent to establish order No.616 dtd.04.03.2025. (ANNEXURE – R9/8)	44-45
10.	Photocopy of the Report of Inspection carried out on dtd.03.03.2025 in respect of R-12. (ANNEXURE – R9/9)	46-47

By the Respondent No.9

Kolkata

Date:

Through



Smt Papiya Banerjee Bihani,
Advocates for the Respondent No.9
(State Pollution Control Board, Odisha)
e-mail:pbanerjeebihani@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTER ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 59 OF 2025 / EZ**

Youth United for Sustainable Environment Trust ...Appellant

VERSUS

State of Odisha & Others ...Respondents

AFFIDAVIT ON BEHALF OF THE STATE POLLUTION CONTROL BOARD, ODISHA, R.NO.9.

I, Smt. Uma Nanduri, IFS, wife of Sri Prem Kumar Jha, IFS aged around 58 years, at present working as Member Secretary, State Pollution Control Board, having my office at Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist – Khurda, Odisha-751012, do hereby solemnly affirm and state as under:

1. That I am the Member Secretary of the Respondent No.9 Board and, as such, am well-acquainted with the facts and

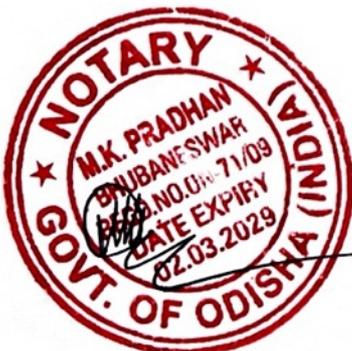
25 SEP 2025



circumstances with the case and competent to swear this affidavit.

2. That this OA has been filed by the applicant alleging illegal operation of sand mining in Pankapal-I Sand Quarry over an area of 12.30 acres or 4.978 hactre in village Pankapal under Danagadi Tahasil in Jajpur district, Odisha in violation of Sustainable Sand Mining Management Guidelines 2016 and order dtd.14.12.2022 passed by this Hon'ble Tribunal in OA No.03/2022/EZ in the matter of Pushpakanta Nayak v. State of Odisha & Ors. A copy of the order dtd.14.12.2022 has already been annexed to the OA vide Annexure-12.
3. That this Hon'ble Tribunal while adjudicating the OA vide their order dtd.03.04.2025 at para-16 has been pleased to constitute a committee comprising of the following members:

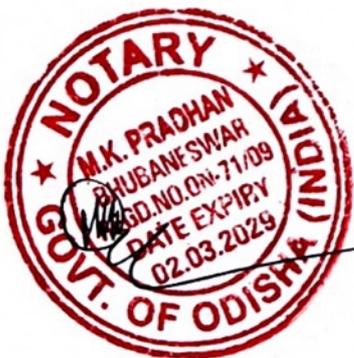
- a. District Collector, Jajpur or his representative;



- b. Senior Scientist, Odisha State Pollution Control Board; and
- c. State Environment Impact Assessment Authority (SEIAA), Odisha.

And directed the committee to visit the site in question and thereafter submit the fact finding report on affidavit with regard to the allegations made in the OA. The District Collector, Jajpur (R-3) has been declared as Nodal Office for all logistic purposes and for filing the fact finding report on affidavit.

- 4. That after receipt of the copy of OA and order dtd.03.04.2025 of the Hon'ble Tribunal from our counsel, we have nominated the Regional Officer of this R-9 Board at Kalinga Nagar to represent the committee constituted by the Hon'ble Tribunal on behalf of the R-9 Board and intimated the same to the R-3 vide Board's letter No.8497 dtd.29.04.2025 for necessary compliance since the R-3 has been declared as the Nodal Officer. A copy of letter



No.8497 dtd.29.04.2025 of the R-9 Board is annexed to this affidavit and marked as ANNEXURE – R9/1.

5. That it is further humbly submitted that in compliance to the direction dtd.03.04.2025 of the Hon'ble Tribunal the committee visited the site on 08.05.2025 along with local revenue field staff to assist in the field enquiry and the committee report has already been submitted before the Hon'ble Tribunal on behalf of R-3 & R-5 vide Annexure-M/5 of the affidavit dtd.16.07.2025. However, for proper appreciation of this case a copy of the Joint Enquiry Report on Pankapala Sand Quarry – I & II is annexed to this affidavit and marked as ANNEXURE-R9/2.

Further, it is humbly submitted that the R-9 Board grant consent to operate after receiving all statutory clearance of the quarry and while granting consent certain conditions have been imposed to comply with for controlling water and air pollution and periodical inspections were carried out to verify the compliance of the consent conditions from time to time. The present



status of consent to operate granted to Sand Quarry at Pankapala is annexed to this affidavit and marked as **ANNEXURE – R9/3.**

6. That in addition to the observation made by the committee in their report the R-9 Board submits that there is specific allegations made in this OA that the R-9 Board while granting Consent to Establish and Operate under the provisions of Sec.25 of the Water (PCP) Act, 1974 and Sec.21 of the Air (PCP) Act, 1981 issued the order mechanically without proper inspection which is not correct as evident from the following facts:

PARA-WISE REPLY:

7. That as regards the averments made in para-1 of the OA, it is humbly submitted that the R-9 Board has no comments to offer since it is a matter of record.
8. That as regards the averments made in para-2 to 5 of the OA, it is humbly submitted that the R-9 Board has no comments to offer since these are the matters of record.



9. That as regards the averments made in para-6 of the OA, it is humbly submitted that the applicant has relied upon the consent order granted in favour of Pankapal-I, which was valid upto 31.03.2025. In the meantime, the said consent to operate has been renewed upto 31.03.2026 after due inspection by the officials of the R-9 Board as can be seen from the status of sand quarry in Pankapal annexed as Annexure-R9/3 in this affidavit. Further, the committee constituted by the Hon'ble Tribunal during their inspection on 08.05.2025 has also dealt with the status of Pankapal-I and Pankapal-II sand quarries in their report at Sl.No.3. Copy of which has already been annexed to this affidavit vide Annexure-R9/2. A copy of the consent to operate order granted in favour of Pankapal Sand Quarry-I vide Board's letter No.1340 dtd.05.04.2025 which is valid upto 31.03.2026 is annexed to this affidavit and marked as

ANNEXURE – R9/4.

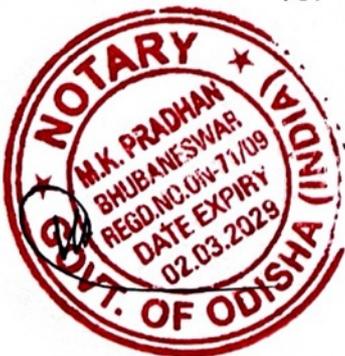


10. That as regards the averments made in paras-7, 8, 9 & 10 of the OA, it is humbly submitted that this aspect has already been dealt by the committee during their visit on dtd.08.05.2025 in their Inspection Report. Copy of which has already been annexed as Annxure-R9/2 to this affidavit.

11. That as regards the averments made in para-11 of the OA, it is humbly submitted that the committee during inspection on 08.05.2025 have observed that both the sources were found non-operational on the day of inspection and no men, machines and vehicles were sighted.

12. That as regards the averments made in paras-12, 13, 14, 15, 16 & 17 of the OA, it is humbly submitted that the R-9 Board has no comments to offer since the matter is not related to the R-9 Board.

13. That as regards the averments made in paras-18 & 19 of the OA, it is humbly submitted that in view of the report of the committee constituted by the Hon'ble Tribunal, which



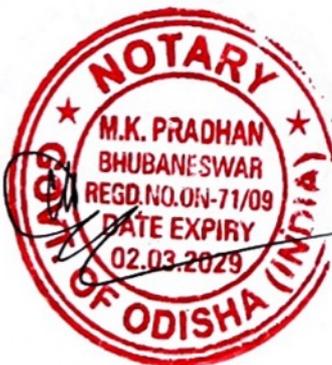
has already been annexed as Annexure-R9/2 in the present affidavit, the R-9 Board has no further comments to offer.

14. That as regards the averments made in paras-20 to 24 of the OA, it is humbly submitted that the R-9 Board has no comments to offer.
15. That as regards the averments made in paras-25 of the OA, it is humbly submitted that so far as the allegation regarding not carrying out monitoring for verification of the compliance of the consent to operate condition by the Regional Office of the R-9 Board at Kalinga Nagar is not correct. The R-9 Board through its Regional Office, Kalinga Nagar from time to time make inspection of the units to verify the compliance of consent to operate conditions prior to renewal of consent to operate. In as much as after carrying out inspection, consent to operate has been renewed vide consent order No.1340 dtd.05.04.2025 valid upto 31.03.2026 in favour of R-11 with stringent conditions contained therein. So also in the case of R-12, consent to



operate upto 31.03.2026 has been granted vide consent order No.640 dtd.06.03.2025 valid upto 31.03.2026 after carrying out inspection. Copies of the Inspection Reports and consent to operate orders in favour of R-11 and R-12 are annexed to this affidavit and marked as **ANNEXURE – R9/5 Colly** and **ANNEXURE-R9/6 Colly** respectively.

16. That as regards the averments made in paras-26, 27 & 28 of the OA, it is humbly submitted that the R-9 Board has no comments to offer.
17. That as regards the averments made in para-29 of the OA, it is humbly submitted that the R-9 Board after proper inspection considered the application of the consent to establish and consent to operate in respect of the quarries which have already been partly dealt in Para-15 of the present affidavit. Further, prior to grant of consent to establish in respect of R-11 on 13.04.2022 (Annexure-11 of the OA), inspection has also been carried out on dtd.05.04.2022. So also while granting consent to establish in favour of R-12 on dtd.04.03.2025, inspection



has been carried out on dtd.03.03.2025. Copy of Inspection Report carried out on dtd.05.04.2022 in respect of R-11, copy of consent to establish order No.616 dtd.04.03.2025 and Report of Inspection carried out on dtd.03.03.2025 in respect of R-12 are annexed to this affidavit and marked as ANNEXURE – R9/7, ANNEXURE-R9/8 and ANNEXURE-R9/9 respectively.

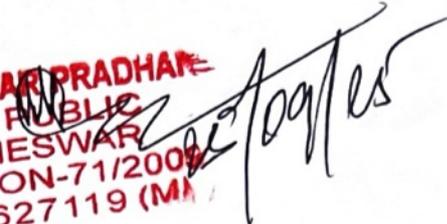
18. That as regards the averments made in para-30 of the OA, it is humbly submitted that this aspect has already been dealt in Para-15 of this present affidavit.
19. That as regards the averments made in para-31 of the OA, it is humbly submitted that since the consent to establish order dtd.13.04.2022 at Annexure-11 of the OA was valid for 5 years, when the new Environmental Clearance was granted on dtd.02.03.2024, further consent to establish order is not required.



20. That as regards the averments made in paras-32 & 33 of the OA, it is humbly submitted that the R-9 Board has no comments to offer.
21. That as regards the averments made in para-34 of the OA, it is humbly submitted that the R-9 Board after proper verification of the compliance of earlier consent conditions, consent to operates are renewed, which is dealt in Para-15 of the present affidavit.
22. That as regards the averments made in paras-35 to 47 of the OA, it is humbly submitted that the R-9 Board has no comments to offer.
23. That the Respondent No.9 Board craves leave of this Hon'ble Tribunal to file further affidavit if required for proper adjudication of this case.
24. That the annexures annexed to the present affidavit are true and correct copies of their originals.



MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO ON-71/2009
PH - 9437627119 (MA)



25. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.


DEPONENT

VERIFICATION:

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

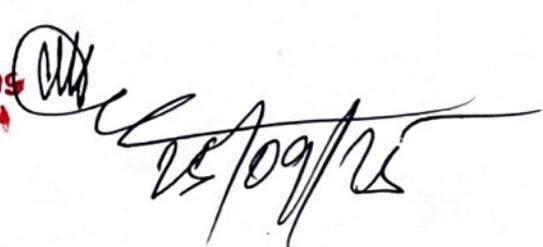
Verified at Bhubaneswar on this the 25th September, 2025.



SWORN BEFORE ME 


DEPONENT

MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO ON-71/2009
PH - 9437627119 (MA)





16

ANNEXURE-R9/1 530

EPABX: 2561909/2562847

Tel: 2562822, 2560955

Email: Paribesh1@ospboard.org

Website: www.ospboard.org

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST AND ENVIRONMENT, GOVERNMENT OF ODISHA]

Paribesh Bhawan, A/118, Nilakanthanagar, Unit - VIII,
Bhubaneswar - 751 012, INDIA

No. 8497
VII - L - Misc - 1205

Date: 29.04.2025

Speed Post / E-mail

To

The Collector & District Magistrate
Jajpur.

Sub: OA No.59/2025/EZ - Youth United for Sustainable Environment Trust vs. State of
Odisha & Ors.

Sir,

The Hon'ble NGT, EZB, Kolkata while adjudicating the case relating to illegal operation of sand mining in Pankapal-I Sand Quarry over an area of Ac.12.30 dcml or 4.97 ha in village Pankapal under Danagadi Tahasil in Jajpur district vide their order dtd.03.04.2025 has been pleased to constitute a committee comprising of the following members:

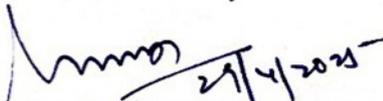
- (i) District Collector, Jajpur or his representative;
- (ii) Senior Scientist, OSPCB; and
- (iii) Senior Scientist, SEIAA, Odisha

And directed the committee to visit the site in question and thereafter submit the fact finding report on affidavit within 3 weeks with regard to the allegation made in the OA. The District Collector, Jajpur has been declared as the Nodal Office for all logistic purposes and for filing the fact finding report on affidavit.

Er. Madan Mohan Sahoo, Regional Officer, Kalinga Nagar of this Board (Mob-8895035971) has been nominated to represent the committee constituted by the Hon'ble Tribunal on behalf of the Board. A copy of OA and order dtd.03.04.2025 are enclosed for further action at your end. The case is posted to 06.05.2025.

Encl: As above.

Yours faithfully

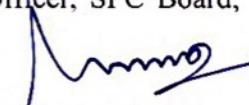

Member Secretary

Memo No. 8498 / Date: 29.04.2025

Speed Post/E-mail

Copy along with copy of enclosure forwarded to the Regional Officer, SPC Board,
Kalinga Nagar for information and necessary action.

Encl: As above.


Member Secretary

JOINT INQUIRY REPORT ON PANKAPALA SAND QUARRY I & II LOCATED UNDER TAHASIL-DANAGADI OF JAJPUR DISTRICT CONDUCTED ON 08.05.2025 IN PURSUANCE OF ORDER DATED 03/04/2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL (NGT), EASTERN ZONE BENCH, KOLKATA IN ORIGINAL APPLICATION NO.- 59/2025/EZ FILED BY YOUTH UNITED FOR SUSTAINABLE ENVIRONMENT TRUST REPRESENTED BY ITS PRESIDENT SANTANU KUMAR BHUKTA S/O GOLAK BHUKTA-VRS-STATE OF ODISHA & OTHERS.

- Ref: 1. Order dated 03/04/2025 of the Hon'ble NGT, EZ, Kolkata.
2. Letter No.2748 dated 06.05.2025 of the Collector & District Magistrate, Jajpur
-

1. Introduction. In pursuance to the Order dated 03/04/2025 passed by the Hon'ble NGT, EZ, Kolkata in Original Application No. 59/2025/EZ filed by Youth United For Sustainable Environment Trust -Vrs- State of Odisha & Others, an Inquiry Team comprising of following officers duly authorized in reference to above quoted order of the Collector & DM, Jajpur, jointly visited Pankapal-I & Pankapal-II sand quarries under Tahasil - Danagadi of Dist-Jajpur on 08/05/2025.

Team Composition

- (i) Addl. District Magistrate (Revenue), Jajpur - Representative of the Collector & District Magistrate, Jajpur-cum-Nodal Officer (Inquiry & Logistic support).
- (ii) Senior Scientist, Odisha State Pollution Control Board.
- (iii) State Environment Impact Assessment Authority(SEIAA), Odisha
- (iv) Tahasildar, Danagadi
- (v) Deputy Director of Mines (Minor Mineral), Jajpur Circle, Jajpur
- (vi) Mining Officer, Jajpur district

The joint Inquiry Team except Scientist, SEIAA visited the above two sand quarries on 08/05/2025 along with local revenue field staff to assist in field inquiry in the said matter.

2. Terms of Reference (ToR) for Joint Inquiry. With reference to the allegations made in Original Application/filed by Youth United for Sustainable Environment Trust Vrs. State of Odisha & Others in O.A No. - 59 of 2025 before Hon'ble NGT, EZ, Bench, Kolkata.

3. Details of Lease Area of Pankapal Sand Quarries. The details of mining lease area of Pankapala-I & II sand quarries are as follows.

Sl No.	Name of Quarry & Lessee	Land schedule of Quarry Area	Details of Environmental Clearance (E.C)	Permissible quantity In Cum	Method of Mining	Lease Validity Period & Date of CTE/ CTO
01	Pankapal-I Sand quarry Lessee - Dillip Kumar Sahoo	Mouza- Pankapal Khata No.- 224 Plot Nos.- 1089 Area- 12.30 Ac	EC24B001 OR134297 Date of grant: 12.03.2024	5514 Cum for 1 st year	Manual	Lease executed 24.04.2024 Lease valid up-to 23.04.2029 (5 years) CTE No.1140 dt. 13.04.2022 CTO No. 564 dt. 20.03.2024
2	Pankapal- II Sand Quarry Lessee - Daitari Dhal	Mouza- Pankapal Khata No. 224 Plot No. – 1075 Area:12.30 Ac	EC24C01070 R5429597N Date of grant: 31.01.2025	6102 Cum for 1 st year	Manual	Lease executed on 19.03.2025 Lease valid up-to 18.03.2030 (5 years) CTE No. 1616 dt. 03.03.2025 CTO No. 207 dt. 06.03.2025

4. Site Survey and Physical Inspection of the Inquiry Team. The joint Inquiry Team with the help of local revenue officials, village map/cadastral map and GPS carried out the detailed survey of the above quarries at site.

5. Observation/Findings of Pankapal-I sand quarry during physical inspection.

- (i) The quarry is situated at a distance of 1460 meters from nearest bridge i.e. bridge over river Brahmani at Kabatghai-Sasan and at a distance of 600 meters from Pankapal-II sand quarry.
- (ii) During physical inspection, no quarrying activity was noticed and no machineries were found engaged at the quarry site.
- (iii) About 70-80% of lease area was submerged under water.

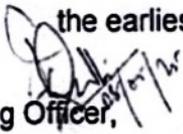
(iv) Total 1166 Cum of sand was despatched by generating 75 nos. of e -Transit passes upto the date of inspection i.e. 08/05/2025.

6. Observation/Findings of Pankapal-II sand quarry during physical inspection.

- (i) The quarry is situated at a distance of 560 meters from bridge i.e. bridge over river Brahmani at Kabatghai-Sasan and 600 meters from Pankapal-I sand quarry.
- (ii) During physical inspection, no quarrying activity was noticed.
- (iii) Traces of excavation was noticed inside the quarry lease area.
- (iv) Total 79 Cum of sand was despatch by generating 6 nos. of e-Transit passes up to the date of inspection i.e. 08/05/2025.

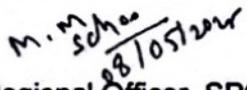
7. Observations during physical inspection.

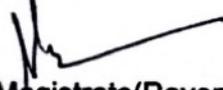
- (i) Both the sources were found non-operational on the day of inspection; no men, machines and vehicles were sighted.
- (ii) The minimum distance between both the quarries is 600 meters approx.
- (iii) Traces of sand quarrying activity was noticed inside the buffer zone Between both the quarries.
- (iv) One damaged boat was found lying at the river bank of buffer zone.
- (iv) As regards the quantum of lifting of sand, it has been reported by the concerned Mining Officer, Jajpur that an authorised agency i.e. M/S TKS Consultancy Services, Bhubaneswar has been requested to assess the quantum of sand extracted from the buffer zone of both the quarries vide Letter No. 5142 dated 20.12.2024 & Letter No. 2698 dated 02.05.2025. However, Mining Officer, Jajpur was instructed to engage another authorised agency to assess the quantum of sand lifted from the said sand quarries including buffer zone and issue reminder to M/S TKS Consultancy Services, Bhubaneswar to submit the report at

the earliest.

 Mining Officer,
 Jajpur district


 Tahasildar, Danagadi
 Jajpur


 Dy. Director Mines,
 Jajpur Circle


 Regional Officer, SPCB,
 Kalinganagar, Jajpur


 Addl. District Magistrate (Revenue),
 Jajpur


 Collector, Jajpur

ANNEXURE-R9/3

SAND QUARRY IN PANKAPAL

Sl.No.	Name of the unit	Name of the Lessee	Plot no. & Khata No	Lease Hold area	Production Material	Quantity (Cum/M/A)	Environmental Clearance Status	Valid of CTO
1	Brahamni River Sand Pankapal-01	Sri Dillip Kumar Sahoo, Lessee	Plot No 1089 of khata no 224(A-A-A)	12.30 dec/4.978 Ha	Sand	1683 m3/Annum	EC24C0107OR5 496137A Dtd.06.03.2025	31.03.2026
2	Pankapal sand Quarry-II	Sri Daitari Dhal, Lessee	Plot No 1075 of khata no 224	12.30 dec/4.978 Ha	Sand	6000 Cum during 1st Year of Lease period	EC24C0107OR5 429597N Dtd.31.01.2025	31.03.2026

M. M. Sahoo
 16/04/20
 Regional Officer
 State Pollution Control Board, Odisha
 Kalinga Nagar, Jaipur

20



ANNEXURE-R9/4

Tel : 06726-221153

E-mail: rospcb.kalinganagar@ospboard.org

Website: www.ospboard.org

REGIONAL OFFICE, KALINGANAGAR
STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
 At Dhabalagiri, PO: F.C. Project, Jajpur Road
 Dist- Jajpur-755020, Odisha

No. 1340 /KNG/SDQ/02Dt. 05-04-2025
By Regd. Post**CONSENT ORDER****CONSENT ORDER NO.- 564/RO-SPCB-Kalinganagar/APC & WPC****Sub: Consent under Section 25/26 of Water (P&CP) Act, 1974 and Section 21 of Air (P&CP) Act, 1981****Ref: Your online Application No. 6302422 and this office Consent to establish order issued vide letter no. 1098, dated 20.03.2024.**

Consent is hereby granted under Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 and 21 of Air (Prevention & Control of Pollution) Act, 1981 and the Rules framed there under to

Name of the Industry/Mine: **M/s Bramhani River Sand Bed, Pankapal -01,**Name of the Occupier & Designation: **Sri Dillip Kumar Sahoo, Lessee**Mine Address: **At- Pankapal (Over Plot No.1089 of Khata No. 224 (A-A-A) measuring area Ac. 12.30 dec./4.978 Ha.), Mouza-Pankapal, Tahasil-Danagadi, Dist.-Jajpur, Odisha**This consent order is valid for the period up to **31.03.2026**

(This consent to operate is granted based on environmental clearance issued vide EC Identification No.EC24C0107OR5496137A dtd. 06.03.2025, EC Identification No. EC24B001OR134297 dtd. 12.03.2024 and subjected to validity of EC & mining lease)

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of Products Manufactured

Sl. No.	Product	Quantity
1	Excavation/Quarrying of Sand	1683m ³ /Annum

PTO



CONSENT ORDER

B. Emission permitted through the following stack subject to the prescribed standard

Chimney Stack No.	Description of Stack	Stack height (m)	Quantity of emission	Prescribed Standard			
				PM (mg/Nm ³)	SO ₂	NO _x	
1	Domestic wastewater	Soak pit via septic tank					

C. Emission permitted through the following stack subject to the prescribed standard.

Chimney Stack No.	Description of stack.	Stack height (m)	Quantity of emission	Prescribed standard.			
				PM	SO ₂	NO _x	
<p>The unit shall maintain the prescribed Ambient Air & Noise Level for Industrial Area within its premises</p>							

D. Disposal of solid waste permitted in the following manner.

Sl. No.	Type of solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1	Rejected materials	-	-	-	-	100% recycle in process



CONSENT ORDER

E. GENERAL CONDITIONS FOR ALL UNITS

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed,
 - b) Domestic purpose
 - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.

23



CONSENT ORDER

24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc., of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate

GENERAL CONDITIONS FOR UNITS WITH INVESTMENT OF MORE THAN Rs 60 CRORES, AND 17 CATEGORIES OF HIGHLY POLLUTING INDUSTRIES (RED A).

1. The applicant shall analyse the emissions every month for the parameters indicated in TABLE .B & C as mentioned in this order and shall furnish the report thereof to the Board by the 10th of the succeeding month.



CONSENT ORDER

2. The applicant shall provide and maintain at his own cost three ambient air quality monitoring stations for monitoring Suspended Particulate Matter, Sulphur Dioxide, Oxides of Nitrogen, Hydro-Carbon, Carbon-Monoxide and monitor the same once in a day/week/fortnight/month. The data collected shall be maintained in a register and a monthly extract be furnished to the Board.
3. The applicant shall provide and maintain at his own cost a meteorological station to collect the data on wind velocity, direction, temperature, humidity, rainfall, etc. and the daily reading shall be recorded and the extract sent to the Board once in a month.
4. The applicant shall forward the following information to the Member Secretary, State Pollution Control Board, Orissa, Bhubaneswar regularly.
 - a. Report of analysis of stack monitoring, ambient air quality monitoring meteorological data as required every month.
 - b. Progress on planting of trees quarterly.
5. The applicant shall install mechanical composite sampling equipment and continuous flow measuring / recording devices on the effluent drains of trade as well as domestic effluent. A record of daily discharge shall be maintained.
6. The following information shall be forwarded to the Member Secretary on or before 10th of every month.
 - a. Performance / progress of the treatment plant.
 - b. Monthly statement of daily discharge of domestic and/or trade effluent.

7. Non-compliance with effluent limitations

- a) If for any reason the applicant does not comply with or is unable to comply with any effluent limitations specified in this consent, the applicant shall immediately notify the consent issuing authority by telephone and provide the consent issuing authority with the following information in writing within 5 days of such notification.
 - i) Causes of non-compliance
 - i) A description of the non-compliance discharge including its impact on the receiving waters.
 - ii) Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration or period of non-compliance.
 - iii) Steps taken by the applicant to reduce and eliminate the non-complying discharge and
 - iv) Steps to be taken by the applicant too prevent the condition of non-compliance.
 - b) The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
 - c) Nothing in this consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance whether or not such non-compliance is due to factors beyond his control, such as break-down, electric failure, accident or natural disaster.

8. The applicant shall at his own cost get the effluent samples collected both before and after treatment and get them analysed at an approval laboratory every month for the parameters indicated in Part-D and shall submit in duplicate the report thereof to the Board.

9. The addition of various treatment chemicals should be done only with mechanical dosers and proper equipment for regulation of correct dosages determined daily and for proper uniform feeding. Crude practices such as dumping of chemicals in drains or sumps or trickling of acids or alkalis arbitrarily and utilizing poles for stirring etc. should not be resorted to.

10. In the disposal of treated effluent on land for irrigation, the industry shall keep in view of the need for;

Rotation of crops

Change of point of application of effluent on land

A portion of land kept fallow.

11. The adoption of these would avoid soil becoming sick or slate, the industry may ensure this in consultation with the Agriculture Department.
12. It is the sole responsibility of the industry to ensure that there are no complaints at any time from the royats in the surrounding areas as a result of discharge of sewage or trade effluent if any.
13. Proper house keeping shall be maintained by a dedicated team.
14. The industry must constitute a team of responsible and technically qualified personnel who will ensure continuous operation of all pollution control devices round the clock (including night hours) and should be in a position to explain the status of operation of the pollution control measures to the inspecting officers of the Board at any point of time. The name of these persons with their contact telephone numbers shall be intimated to the concerned. Regional Officer and Head Office of the Board and in case of any change in the team it shall be intimated to the Board immediately.



CONSENT ORDER

F. SPECIAL CONDITIONS:

01. Dust suppression measures on haul roads, transportation roads and stockpile areas shall be carried out by spraying water through mobile/fixed water tanker/sprinklers.
02. The trucks in which sand is to be transported shall be covered with tarpaulin to prevent spillage. The speed of the trucks shall be kept moderate i.e. 15 km per hour to prevent undue noise and other problems.
03. The unit shall maintain the Ambient Air Quality as per the prescribed standards of National Ambient Air Quality Standards, 2009 (Enclosed as annexure-II) inside the mining lease area.
04. Domestic effluent, if any, generated from the mine shall be discharged to soak pit via septic tank constructed as per BIS specification.
05. The rejected sand, if any, shall be disposed of on low lying areas inside the lease hold area in proper manner without causing environmental pollution.
06. The unit shall abide by all the provisions of E (P) Act 1986 and Rules framed there under.
07. The lessee shall undertake plantation as mentioned in the approved mining plan.
08. The lessee shall comply with additional guidelines/environmental regulations as stipulated/revised from time to time.
09. This Consent to Operate is subjected to statutory and other clearances from Govt. of Odisha and/or Govt. of India as and when applicable.
10. The unit has to undertake that, in case of consent fee is revised upward during this period, they shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board, the consent order will be revoked without prior notice.
11. The Board reserves the right to revoke / refuse consent at any time during this period in case any violation is observed and modify / stipulate additional conditions as deemed appropriate.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

To,

Sri Dillip Kumar Sahoo, Lessee
M/s Brahmani River Sand Bed, Pankapal-01
At-Plot No.-746, 1st Floor, Saheed Nagar
Bhubaneswar, Khordha, Odisha

Memo No: 1341 Dtd. 05-04-2025

Copy forwarded to:

1. Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar.
2. Collector & District Magistrate, Jajpur
3. Deputy Director of Mines (Minor mineral), Jajpur Circle, Jajpur.
4. Copy to Guard file

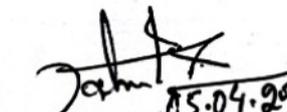
M. M. Sahoo
05/04/25
REGIONAL OFFICER
 Regional Officer
 State Pollution Control Board, Odisha
 Kalinga Nagar, Jajpur

M. M. Sahoo
05/04/25
REGIONAL OFFICER
 Regional Officer
 State Pollution Control Board, Odisha
 Kalinga Nagar, Jajpur

**INSPECTION REPORT ON M/S BRAHMANI RIVER SAND BED, PANKAPAL-01
AT-MUKUNDAPUR, TAHASIL: VYASANAGAR, DIST. JAJPUR.**

1	Name of the Quarry	M/s Brahmani River Sand Bed, Pankapal-01.	
2	Location of the Mine	At-Pankapal (Over Plot No.1089 of Khata No. 224 (A-A-A) measuring area Ac. 12.30 dec./4.978 Ha., Mouza-Pankapal, Tahasil-Danagadi, Dist.-Jajpur)	
3	Name of the Lessee	Sri Dillip Kumar Sahoo, Lessee	
4	Date of inspection	05.04.2025	
5	Name of the person present during inspection.	Sri Dillip Kumar Sahoo, Lessee	
6.	Total lease hold area of the quarry and validity of lease.	Ac. 12.30 dec./4.978 Ha	
7.	Consent status	Consent to operate was granted to the lessee for the period up to 31.03.2025 vide this Office letter no. 1098 dated 20.03.2024. The lessee has submitted its renewal application for Sand mining of 1683 Cubic Meters/Year the period up to 31.03.2029 and deposited Rs.22500/- vide receipt no. 968223054 Dtd. 25-03-2025; which is adequate.	
8.	Consent fess deposited.	The applicant has deposited consent fees of Rs.22500/- vide receipt no. 968223054 Dtd. 25-03-2025; which is adequate.	
9.	Approved Ming Plan period	Mining plan for the period of five years has been duly approved by Deputy Director Geology, Directorate of Geology, Bhubaneswar dtd.07.06.2021	
10.	Status of Environmental Clearance	Amendment of Environmental clearance issued by SEIAA, Odisha vide EC Identification No.EC24C0107OR5496137A dtd. 06.03.2025 for permitted quantity 1683 cum/annum for the remaining period of the lease , as per ARRS report. Environmental clearance issued by SEIAA, Odisha vide EC Identification No.EC24B001OR134297 dtd. 12.03.2024.	
11.	Method of Mining	Semi- mechanized mining method.	
12.	OB/Solid Waste Management	There is no generation of OB/Solid wastes	
13.	Production details as per approved Mining Plan.	Year	Volume of Sand in m³
		1 st Year	36000
		2 nd Year	36000
		3 rd Year	36000
		4 th Year	36000
		5 th Year	36000
		Total	180000

14.	Operational status of the mine.	The sand mine was not operational on the day of inspection.	
15.	Pollution potential and control measures.	Water pollution:	Water pollution potential from sand mining is not significant. Mine drainage water generated during sand mining is percolated to the river.
		Air pollution:	Air pollution in form of fugitive dust may be generated during loading of sand in tippers and tractors and during transportation through haul road. As informed, the mine has engaged mobile water tanker for sprinkling of water on haul roads to control fugitive dust emission. However, there was no water sprinkling activity as there was no sand quarry and transportation activity on the day of inspection.
16	Conclusion & Recommendation.	Consent to operate for excavation/quarrying of Sand @ 1683m ³ for the period up to 31.03.2026 may be considered as per EC conditions subjected to strict consent conditions under Water & Air (PCP) Acts.	

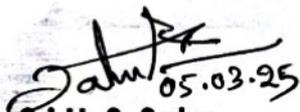

 Sri H. S. Sahu
 Asst. Env. Scientist


 Er. M. M. Sahoo
 Regional Officer

**INSPECTION REPORT ON PANKAPAL SAND QUARRY-II
AT/PO: PANKAPAL, TAHASIL: DANAGADI, DIST. JAJPUR**

1	Name of the Mine inspected	Pankapal Sand Quarry-II
2	Location of the Mine	At: Pankapal, Tehsil: Danagadi, Dist: Jajpur
3	Date of inspection	05.03.2025
4	Name of the person present during inspection.	Sri Soumya Prakash Sahoo, Supervisor In-charge
5	Total lease hold area of the mine and validity of lease.	over an area of 12.30 Acres or 4.977 hect. in village Pankapal under Danagadi Tahasil of Jajpur district, Odisha.
5	Production quantity	<p>The unit has obtained EC vide EC Identification No. EC24C01070R5429597N dtd.31.01.2025 for permitted production quantity of <u>6102 Cum for 1st year.</u></p> <p>The mine has obtained <u>modification of approved mining plan</u> from DDM, Jajpur Circle duly signed on 18.03.2024 for 5-year production of sand in year wise i.e., <u>6000 cum/year</u> given in Table-3 of mining plan.</p> <p>The mine has applied for CTO with proposed Quarrying/excavation of sand @ 6102 Cum/Annum vide application ID-6165711.</p>
5	Consent status	Consent to Establish was granted for Excavation/Quarrying of Sand of quantity 30000 m ³ /Annum during the valid lease period on Plot No. 1075 of Khata No. 224, measuring area Ac. 12.30 Dec (4.978 Ha.), at Mouza Panka-pal, Tahasil-Danagadi in the district of Jajpur vide letter no. 616 Dtd. 04.03.2025.
6	Status of Environmental clearance.	The unit has obtained EC vide EC Identification No. EC24C01070R5429597N dtd.31.01.2025 for permitted production quantity of 6102 Cum for 1st year.
7	Operational status of the mine.	The sand mine was not operational on the day of inspection.
8	Method of mining.	The sand mining will be done manually.

9	Pollution potential and control measures.	<p><u>Water pollution:</u> Water pollution potential from sand mining is not significant. Mine drainage water generated during sand mining is percolated to the river.</p> <p><u>Air pollution:</u> Air pollution in form of fugitive dust may be generated during loading of sand in tippers and tractors and during transportation through haul road.</p> <p>As informed, the mine has engaged mobile water tanker for sprinkling of water on haul roads to control fugitive dust emission. However, there was no water sprinkling activity as there was no sand quarry and transportation activity on the day of inspection.</p>
10	OB / solid waste management.	There shall be no generation of OB or any solid waste during sand mining as per approved mining plan.
11	Recommendation.	Consent to Operate for excavation/quarrying of Sand 6000 Cum for 1st year may be considered with special conditions under Water & Air (PCP) Acts.


 Sri H. S. Sahu
 (Asst. Env. Scientist)



ANNEXURE-R9/6 Colly

Tel : 06726-221153

E-mail: rospcb.kalinganagar@ospboard.orgWebsite: www.ospboard.org

REGIONAL OFFICE, KALINGANAGAR
STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
 At Dhabalagiri, PO: F.C. Project, Jajpur Road
 Dist- Jajpur-755020, Odisha

No. 1340 /KNG/SDQ/02Dt. 05-04-2025
By Regd. Post**CONSENT ORDER****CONSENT ORDER NO.- 564/RO-SPCB-Kalinganagar/APC & WPC****Sub: Consent under Section 25/26 of Water (P&CP) Act, 1974 and Section 21 of Air (P&CP) Act, 1981****Ref: Your online Application No. 6302422 and this office Consent to establish order issued vide letter no. 1098, dated 20.03.2024.**

Consent is hereby granted under Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 and 21 of Air (Prevention & Control of Pollution) Act, 1981 and the Rules framed there under to

Name of the Industry/Mine: **M/s Bramhani River Sand Bed, Pankapal -01,**Name of the Occupier & Designation: **Sri Dillip Kumar Sahoo, Lessee**Mine Address: **At- Pankapal (Over Plot No.1089 of Khata No. 224 (A-A-A) measuring area Ac. 12.30 dec./4.978 Ha.), Mouza-Pankapal, Tahasil-Danagadi, Dist.-Jajpur, Odisha**This consent order is valid for the period up to **31.03.2026**

(This consent to operate is granted based on environmental clearance issued vide EC Identification No.EC24C0107OR5496137A dtd. 06.03.2025, EC Identification No. EC24B001OR134297 dtd. 12.03.2024 and subjected to validity of EC & mining lease)

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of Products Manufactured

Sl. No.	Product	Quantity
1	Excavation/Quarrying of Sand	1683m ³ /Annum



CONSENT ORDER

B. Emission permitted through the following stack subject to the prescribed standard

Chimney Stack No.	Description of Stack	Stack height (m)	Quantity of emission	Prescribed Standard				
				PM (mg/Nm ³)	SO ₂	NO _x		
1	Domestic wastewater	Soak pit via septic tank						

C. Emission permitted through the following stack subject to the prescribed standard.

Chimney Stack No.	Description of stack.	Stack height (m)	Quantity of emission	Prescribed standard.				
				PM	SO ₂	NO _x		
The unit shall maintain the prescribed Ambient Air & Noise Level for Industrial Area within its premises								

D. Disposal of solid waste permitted in the following manner.

Sl. No.	Type of solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1	Rejected materials	-	-	-	-	100% recycle in process



CONSENT ORDER

E. GENERAL CONDITIONS FOR ALL UNITS

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed,
 - b) Domestic purpose
 - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.

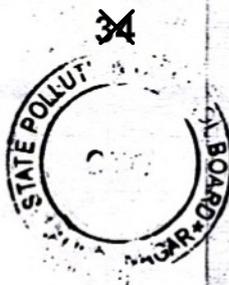


CONSENT ORDER

24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc., of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate

GENERAL CONDITIONS FOR UNITS WITH INVESTMENT OF MORE THAN Rs 60 CRORES, AND 17 CATEGORIES OF HIGHLY POLLUTING INDUSTRIES (RED A).

1. The applicant shall analyse the emissions every month for the parameters indicated in TABLE .B & C as mentioned in this order and shall furnish the report thereof to the Board by the 10th of the succeeding month.



CONSENT ORDER

2. The applicant shall provide and maintain at his own cost three ambient air quality monitoring stations for monitoring Suspended Particulate Matter, Sulphur Dioxide, Oxides of Nitrogen, Hydro-Carbon, Carbon-Monoxide and monitor the same once in a day/week/fortnight/month. The data collected shall be maintained in a register and a monthly extract be furnished to the Board.
3. The applicant shall provide and maintain at his own cost a meteorological station to collect the data on wind velocity, direction, temperature, humidity, rainfall, etc. and the daily reading shall be recorded and the extract sent to the Board once in a month.
4. The applicant shall forward the following information to the Member Secretary, State Pollution Control Board, Orissa, Bhubaneswar regularly.
 - a. Report of analysis of stack monitoring, ambient air quality monitoring meteorological data as required every month.
 - b. Progress on planting of trees quarterly.
5. The applicant shall install mechanical composite sampling equipment and continuous flow measuring / recording devices on the effluent drains of trade as well as domestic effluent. A record of daily discharge shall be maintained.
6. The following information shall be forwarded to the Member Secretary on or before 10th of every month.
 - a. Performance / progress of the treatment plant.
 - b. Monthly statement of daily discharge of domestic and/or trade effluent.

7. Non-compliance with effluent limitations

- a) If for any reason the applicant does not comply with or is unable to comply with any effluent limitations specified in this consent, the applicant shall immediately notify the consent issuing authority by telephone and provide the consent issuing authority with the following information in writing within 5 days of such notification.
 - i) Causes of non-compliance
 - i) A description of the non-compliance discharge including its impact on the receiving waters.
 - ii) Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration or period of non-compliance.
 - iii) Steps taken by the applicant to reduce and eliminate the non-complying discharge and
 - iv) Steps to be taken by the applicant too prevent the condition of non-compliance.
 - b) The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
 - c) Nothing in this consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance whether or not such non-compliance is due to factors beyond his control, such as break-down, electric failure, accident or natural disaster.

8. The applicant shall at his own cost get the effluent samples collected both before and after treatment and get them analysed at an approval laboratory every month for the parameters indicated in Part-D and shall submit in duplicate the report thereof to the Board.

9. The addition of various treatment chemicals should be done only with mechanical dosers and proper equipment for regulation of correct dosages determined daily and for proper uniform feeding. Crude practices such as dumping of chemicals in drains or sumps or trickling of acids or alkalis arbitrarily and utilizing poles for stirring etc. should not be resorted to.

10. In the disposal of treated effluent on land for irrigation, the industry shall keep in view of the need for;

Rotation of crops

Change of point of application of effluent on land

A portion of land kept fallow.

11. The adoption of these would avoid soil becoming sick or slate, the industry may ensure this in consultation with the Agriculture Department.
12. It is the sole responsibility of the industry to ensure that there are no complaints at any time from the royats in the surrounding areas as a result of discharge of sewage or trade effluent if any.
13. Proper house keeping shall be maintained by a dedicated team.
14. The industry must constitute a team of responsible and technically qualified personnel who will ensure continuous operation of all pollution control devices round the clock (including night hours) and should be in a position to explain the status of operation of the pollution control measures to the inspecting officers of the Board at any point of time. The name of these persons with their contact telephone numbers shall be intimated to the concerned. Regional Officer and Head Office of the Board and in case of any change in the team it shall be intimated to the Board immediately.



CONSENT ORDER

F. SPECIAL CONDITIONS:

01. Dust suppression measures on haul roads, transportation roads and stockpile areas shall be carried out by spraying water through mobile/fixed water tanker/sprinklers.
02. The trucks in which sand is to be transported shall be covered with tarpaulin to prevent spillage. The speed of the trucks shall be kept moderate i.e. 15 km per hour to prevent undue noise and other problems.
03. The unit shall maintain the Ambient Air Quality as per the prescribed standards of National Ambient Air Quality Standards, 2009 (Enclosed as annexure-II) inside the mining lease area.
04. Domestic effluent, if any, generated from the mine shall be discharged to soak pit via septic tank constructed as per BIS specification.
05. The rejected sand, if any, shall be disposed of on low lying areas inside the lease hold area in proper manner without causing environmental pollution.
06. The unit shall abide by all the provisions of E (P) Act 1986 and Rules framed there under.
07. The lessee shall undertake plantation as mentioned in the approved mining plan.
08. The lessee shall comply with additional guidelines/environmental regulations as stipulated/revised from time to time.
09. This Consent to Operate is subjected to statutory and other clearances from Govt. of Odisha and/or Govt. of India as and when applicable.
10. The unit has to undertake that, in case of consent fee is revised upward during this period, they shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board, the consent order will be revoked without prior notice.
11. The Board reserves the right to revoke / refuse consent at any time during this period in case any violation is observed and modify / stipulate additional conditions as deemed appropriate.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

To,

Sri Dillip Kumar Sahoo, Lessee
M/s Brahmani River Sand Bed, Pankapal-01
At-Plot No.-746, 1st Floor, Saheed Nagar
Bhubaneswar, Khordha, Odisha

Memo No: 1341 Dtd. 05-04-2025

Copy forwarded to:

1. Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar.
2. Collector & District Magistrate, Jajpur
3. Deputy Director of Mines (Minor mineral), Jajpur Circle, Jajpur.
4. Copy to Guard file

M. M. Sahoo
 05/04/25
REGIONAL OFFICER

Regional Officer
 State Pollution Control Board, Odisha
 Kalinga Nagar, Jajpur

M. M. Sahoo
 05/04/25
REGIONAL OFFICER

Regional Officer
 State Pollution Control Board, Odisha
 Kalinga Nagar, Jajpur



Tel : 06726-221153

E-mail: rospcb.kalinganagar@ospcbboard.orgWebsite: www.ospcbboard.org

REGIONAL OFFICE, KALINGANAGAR
STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
 At Dhabalagiri, PO: F.C. Project, Jajpur Road
 Dist- Jajpur-755020, Odisha

No. 640 /KNG/SDQ/10Dt. 06.03.2025
By Regd. Post**CONSENT ORDER****CONSENT ORDER NO. 207/1 APC & WPC****Sub: Consent under Section 25/26 of Water (P&CP) Act, 1974 and Section 21 of Air (P&CP) Act, 1981****Ref: Your online Application No. 6165711 and this office Consent to establish order issued vide letter no. 616, dated 04.03.2025.**

Consent is hereby granted under Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 and 21 of Air (Prevention & Control of Pollution) Act, 1981 and the Rules framed there under to

Name of the Industry/Mine: **M/s Pankapal Sand Quarry-II**Name of the Occupier & Designation: **Sri Daitari Dhal, Lessee**Address: **At: Plot No. 1075 of Khata No. 224
measuring area Ac. 12.30 Dec (4.978 Ha.) of
Mouza- Pankapal, Tahasil- Danagadi
Dist: Jajpur, Odisha**This consent order is valid for the period up to **31.03.2026****(This consent to operate is granted based on environmental clearance issued vide EC Identification No. EC24C01070R5429597N dtd.31.01.2025 and subjected to validity of mining lease)**

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of Products Manufactured

Sl. No.	Product	Quantity
1	Excavation/Quarrying of Sand	6000 Cum. during 1st year of lease period



CONSENT ORDER

Page-2

B. Emission permitted through the following stack subject to the prescribed standard

Chimney Stack No.	Description of Stack	Stack height (m)	Quantity of emission	Prescribed Standard				
				PM (mg/Nm ³)	SO ₂	NO _x		
1	Domestic wastewater	Soak pit via septic tank						

C. Emission permitted through the following stack subject to the prescribed standard.

Chimney Stack No.	Description of stack.	Stack height (m)	Quantity of emission	Prescribed standard.				
				PM	SO ₂	NO _x		
The unit shall maintain the prescribed Ambient Air & Noise Level for industrial Area within its premises								

D. Disposal of solid waste permitted in the following manner.

Sl. No.	Type of solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1	Rejected materials	-	-	-	-	100% recycle in process

PTO



CONSENT ORDER

E. GENERAL CONDITIONS FOR ALL UNITS

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed,
 - b) Domestic purpose
 - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.

**CONSENT ORDER**

24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc., of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate

GENERAL CONDITIONS FOR UNITS WITH INVESTMENT OF MORE THAN Rs 60 CRORES, AND 17 CATEGORIES OF HIGHLY POLLUTING INDUSTRIES (RED A).

1. The applicant shall analyse the emissions every month for the parameters indicated in TABLE .B & C as mentioned in this order and shall furnish the report thereof to the Board by the 10th of the succeeding month.



CONSENT ORDER

2. The applicant shall provide and maintain at his own cost three ambient air quality monitoring stations for monitoring Suspended Particulate Matter, Sulphur Dioxide, Oxides of Nitrogen, Hydro-Carbon, Carbon-Monoxide and monitor the same once in a day/week/fortnight/month. The data collected shall be maintained in a register and a monthly extract be furnished to the Board.
3. The applicant shall provide and maintain at his own cost a meteorological station to collect the data on wind velocity, direction, temperature, humidity, rainfall, etc. and the daily reading shall be recorded and the extract sent to the Board once in a month.
4. The applicant shall forward the following information to the Member Secretary, State Pollution Control Board, Orissa, Bhubaneswar regularly.
 - a. Report of analysis of stack monitoring, ambient air quality monitoring meteorological data as required every month.
 - b. Progress on planting of trees quarterly.
5. The applicant shall install mechanical composite sampling equipment and continuous flow measuring / recording devices on the effluent drains of trade as well as domestic effluent. A record of daily discharge shall be maintained.
6. The following information shall be forwarded to the Member Secretary on or before 10th of every month.
 - a. Performance / progress of the treatment plant.
 - b. Monthly statement of daily discharge of domestic and/or trade effluent.

7. Non-compliance with effluent limitations

- a) If for any reason the applicant does not comply with or is unable to comply with any effluent limitations specified in this consent, the applicant shall immediately notify the consent issuing authority by telephone and provide the consent issuing authority with the following information in writing within 5 days of such notification.
 - i) Causes of non-compliance
 - i) A description of the non-compliance discharge including its impact on the receiving waters.
 - ii) Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration or period of non-compliance.
 - iii) Steps taken by the applicant to reduce and eliminate the non-complying discharge and
 - iv) Steps to be taken by the applicant too prevent the condition of non-compliance.
 - b) The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
 - c) Nothing in this consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance whether or not such non-compliance is due to factors beyond his control, such as break-down, electric failure, accident or natural disaster.
8. The applicant shall at his own cost get the effluent samples collected both before and after treatment and get them analysed at an approval laboratory every month for the parameters indicated in Part-D and shall submit in duplicate the report thereof to the Board.
9. The addition of various treatment chemicals should be done only with mechanical dosers and proper equipment for regulation of correct dosages determined daily and for proper uniform feeding. Crude practices such as dumping of chemicals in drains or sumps or trickling of acids or alkalies arbitrarily and utilizing poles for stirring etc. should not be resorted to.
10. In the disposal of treated effluent on land for irrigation, the industry shall keep in view of the need for;
 - Rotation of crops
 - Change of point of application of effluent on land
 - A portion of land kept fallow.
11. The adoption of these would avoid soil becoming sick or slate, the industry may ensure this in consultation with the Agriculture Department.
12. It is the sole responsibility of the industry to ensure that there are no complaints at any time from the royats in the surrounding areas as a result of discharge of sewage or trade effluent if any.
13. Proper house keeping shall be maintained by a dedicated team.
14. The industry must constitute a team of responsible and technically qualified personnel who will ensure continuous operation of all pollution control devices round the clock (including night hours) and should be in a position to explain the status of operation of the pollution control measures to the inspecting officers of the Board at any point of time. The name of these persons with their contact telephone numbers shall be intimated to the concerned. Regional Officer and Head Office of the Board and in case of any change in the team it shall be intimated to the Board immediately.

4X



CONSENT ORDER

F. SPECIAL CONDITIONS:

01. Dust suppression measures on haul roads, transportation roads and stockpile areas shall be carried out by spraying water through mobile/fixed water tanker/sprinklers.
02. The trucks in which sand is to be transported shall be covered with tarpaulin to prevent spillage. The speed of the trucks shall be kept moderate i.e. 15 km per hour to prevent undue noise and other problems.
03. The unit shall maintain the Ambient Air Quality as per the prescribed standards of National Ambient Air Quality Standards, 2009 (Enclosed as annexure-II) inside the mining lease area.
04. Domestic effluent, if any, generated from the mine shall be discharged to soak pit via septic tank constructed as per BIS specification.
05. The rejected sand, if any, shall be disposed of on low lying areas inside the lease hold area in proper manner without causing environmental pollution.
06. The unit shall abide by all the provisions of E (P) Act 1986 and Rules framed there under.
07. The lessee shall undertake plantation as mentioned in the approved mining plan.
08. The lessee shall comply with additional guidelines/environmental regulations as stipulated/ revised from time to time.
09. This Consent to Operate is subjected to statutory and other clearances from Govt. of Odisha and/or Govt. of India as and when applicable.
10. The unit has to undertake that, in case of consent fee is revised upward during this period, they shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board, the consent order will be revoked without prior notice.
11. The Board reserves the right to revoke / refuse consent at any time during this period in case any violation is observed and modify / stipulate additional conditions as deemed appropriate.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

To,

Sri Daitari Dhal, Lessee
M/S PANKAPAL SAND QUARRY-II
 At- Brajanagar, PO-Rudhia
 Dist- Jajpur, (755043) Odisha

Memo No: 641 Dtd. 06.03.2025

Copy forwarded to:

1. Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar.
2. Collector & District Magistrate, Jajpur
3. Deputy Director of Mines (Minor mineral), Jajpur Circle, Jajpur.
4. Copy to Guard file

M. M. Saha
06/03/25

REGIONAL OFFICER

Regional Officer
 State Pollution Control Board, Odisha
 Kalinga Nagar, Jajpur

M. M. Saha
06/03/25

REGIONAL OFFICER

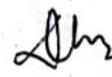
Regional Officer
 State Pollution Control Board, Odisha
 Kalinga Nagar, Jajpur

ANNEXURE-R9/7

**INSPECTION REPORT ON BRAHMANI RIVER SAND QUARRY, PANKAPAL-I
AT PANKAPAL, TAHASIL: DANAGADI, DIST. JAJPUR**

1	Name of the Mine inspected	Brahmani River Sand Quarry, Pankapal-I At Pankapal, Tahasil: Danagadi, Dist: Jajpur
2	Location of the Mine	Pankapal, Jajpur
3	Date of inspection	05.04.2022
4	Name of the person present during inspection.	Sri Sangram Kumar Sahu, site in charge
5	Total lease hold area of the mine and validity of lease.	Ac. 12.30 Dec (4.978 Ha.) on Plot No. 1089 of Khata No. 224(A.A.A). Lease period is 5 years.
5	Production quantity	The mine has applied for excavation/quarrying of sand @ 36000m ³ /Annum during the valid lease period.
5	Consent status	The unit has applied for Consent to establish @ 36000m ³ /Annum during the lease period. The mine has paid CTE fee of Rs 6000 as per production lease area which is adequate.
6	Status of Environmental clearance.	Environmental clearance was granted to the Tahasildar, Danagadi from State Environment Impact Assessment Authority (SEIAA) vide ref. no 2889/SEIAA dtd. 28.09.2021 for maximum extraction of sand: 6000 m ³ in the first year. Later, Environmental clearance was transferred to the lessee Sri Dillip Kumar Sahoo, S/o Prafull Kumar Sahoo, Plot no. 746, 1 st Floor, Sahid nagar, Bhubaneswar vide State Environment Impact Assessment Authority (SEIAA) vide ref. no 4167/SEIAA dtd. 02.03.2022 with same terms and conditions in which EC was granted earlier.
7	Operational status of the mine.	The sand mine was not operational during inspection.
8	Method of mining.	The sand mine has proposed to carry out manual mining by engaging labours or machines for loading into the tippers or tractors. Transportation of sand from the sand quarry site to respective users/destinations will be made by covered trucks / trackers.

9	Pollution potential and control measures.	<p>Water pollution: Water pollution potential from sand mining is not significant. Mine drainage water generated during sand mining will be percolated to the river.</p> <p>Air pollution: Air pollution in form of fugitive dust may be generated during loading of sand in tippers and tractors and during transportation through haul road.</p> <p>The mine has proposed to engage mobile water tanker for sprinkling of water on haul roads to control fugitive dust emission.</p>
10	OB / solid waste management.	There shall be no generation of OB or any solid waste during sand mining as per approved mining plan.
11	Recommendation.	Consent to establish for excavation/quarrying of Sand of quantity 36000 m ³ /Annum during the lease period (5 years) as per the approved mining plan (maximum extraction of sand: 6000 m ³ in the first year as per EC), may be considered with special conditions under Water & Air (PCP) Acts.



12/04/22

Er D. L. Mahapatra
(Dy. Env. Engineer)



ANNEXURE-R9/8

Tel : 06726-221153

E-mail: rospcb.kalanganagar@ospcbboard.org

Website: www.ospcbboard.org

REGIONAL OFFICE, KALANGANAGAR
STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
 At Dhabalagiri, PO: F.C. Project, Jajpur Road
 Dist- Jajpur-755020, Odisha

No. 616 /KNG/SDQ/10Dt. 04-03-2025

By Regd. Post

OFFICE MEMORANDUM

In consideration of your online application no. 6157239 for obtaining Consent to Establish, for Pankapala Sand Quarry-II the State Pollution Control Board, Odisha, has been pleased to convey its Consent to Establish under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 for Excavation/Quarrying of Sand of quantity 30000 m³/Annum during the valid lease period on Plot No. 1075 of Khata No. 224, measuring area Ac. 12.30 Dec (4.978 Ha.), at Mouza Pankapal, Tahasil-Danagadi in the district of Jajpur with the following conditions:-

GENERAL CONDITIONS:

1. This Consent to establish is valid for the raw material, product, manufacturing process and capacity mentioned in the application form. This order is valid for 5 years, which means the proponent shall commence construction of the project within a period of five years from the date of issue of this order. If the proponent fails to do substantial physical progress of the project within 5 years, then a renewal of this consent to establish shall be sought by the proponent.
2. The proponent is to comply with the provisions of E (P) Act, 1986 and the rules made there under with their amendments from time to time such as Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016, as amended from time to time, Hazardous Chemical / Manufacture, Storage and Import Rule, 1989 etc. and the amendments there under. The industry shall also comply to the provisions of Public Liability Insurance Act, 1991, if applicable.
3. The mine is to apply for grant of consent to operate under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 (If coming under air pollution control area) at least 3(three) months before the commercial production and obtain Consent to Operate from the Board.
4. This consent to establish is subject to statutory and other clearances from Government of Odisha and / or Government of India as and when applicable.

SPECIAL CONDITIONS:-

1. This consent to establish granted under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 shall be subject to mining plan approved by the Deputy Director Geology, Bhubaneswar, Environment clearance issued by SEIAA and lease granted under O.M.M.C. Rules, 2016.
2. The water sprinkling system shall be provided in the haul road, transportation roads, quarry areas, stockpiled areas and other dust generating areas to control the fugitive dust emission.

3. The lessee/project proponent shall provide adequate sanitation facilities for its workers to avoid any open defecation and unhygienic condition in the surrounding areas.
4. Domestic effluent, if any, generated from the mine shall be discharged to soak pit via septic tank constructed as per BIS specification.
5. The mine shall comply with additional guidelines/environmental regulations as stipulated/revised from time to time.
6. Vehicle hired for transportation of minor mineral from the mine should be in good condition and should have PUC Certificate. Vehicles should conform to the air & noise emission standards and should be operated during non peak hours.
7. The vehicles on which soil is to be transported shall not be overloaded and to be covered with tarpaulin to prevent spillage and getting air borne. The speed of the trucks shall be kept 15 Km per hour to prevent undue noise and other problems.
8. The mine shall undertake plantation as mentioned in the approved mining plan.
9. The rejected sand, if any, shall be disposed within the lease hold area as per the approved mining plan.
10. The project proponent shall obtain NOC from CGWA for withdrawal of groundwater required for the project, if any.
11. Ambient air quality inside the mining lease area shall be maintained as per National Ambient Air Quality Standards.
12. The unit shall abide by provisions of the E (P) Act, 1986 and the relevant rules framed there under.
13. The Board may impose further conditions or modify the conditions as stipulated in this order during installation and / or at the time of obtaining consent to operate and may revoke this order in case the stipulated conditions are not implemented and / or information are found to have been suppressed / wrongly furnished in the application form.

To,

**Sri Daitari Dhal, Lessee
M/S PANKAPAL SAND QUARRY-II
At- Brajanagar, PO-Rudhia
Dist- Jajpur, (755043) Odisha**

Memo No. 617 /Dtd. 04-03-2025

Copy forwarded to:

1. The Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar.
2. The Collector & District. Magistrate, Jajpur
3. The Deputy Director of Mines (Minor Mineral), Jajpur
4. Copy to Guard File / Consent to Establish Register.

M. M. Sahoo
04/03/25
REGIONAL OFFICER

Regional Officer
State Pollution Control Board, Odisha
Kalinga Nagar, Jajpur

M. M. Sahoo
04/03/25
REGIONAL OFFICER

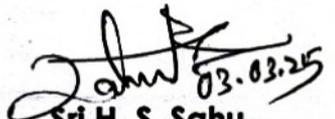
Regional Officer
State Pollution Control Board, Odisha
Kalinga Nagar, Jajpur

ANNEXURE-R9/9

INSPECTION REPORT ON PANKAPAL SAND QUARRY-II
AT/PO: PANKAPAL, TAHASIL: DANAGADI, DIST. JAJPUR

1	Name of the Mine inspected	Pankapal Sand Quarry-II
2	Location of the Mine	At: Pankapal, Tehsil: Danagadi, Dist: Jajpur
3	Date of inspection	03.03.2025
4	Name of the person present during inspection.	Sri Biswa Prakash Sahoo, Manager
5	Total lease hold area of the mine and validity of lease.	over an area of 12.30 Acres or 4.977 hect. in village Pankapal under Danagadi Tahasil of Jajpur district, Odisha.
5	Production quantity	The unit has obtained EC vide EC Identification No. EC24C01070R5429597N dtd.31.01.2025 for permitted production quantity of <u>6102 Cum for 1st year.</u> The mine has obtained modification of approved mining plan from DDM, Jajpur Circle duly signed on 18.03.2024 for 5-year production of sand in year wise i.e., <u>6000 cum/year</u> given Table-3. The mine has applied for CTE with proposed Quarrying/excavation of sand @ 6102 Cum/Annum vide application ID-6157239.
5	Consent status	the lessee of Pankapal Sand Quarry-II, Sri Daitari Dhal has made fresh application for Quarrying/excavation of sand @ 6102 cum/year over an area of 12.30 Acres in village Pankapal under Danagadi Tahasil, Jajpur. The Said sand quarry used to run by Sri Hemanta Kumar Sahoo as Lessee over Ac. 15; In which CTO was valid up to 20.12.2021.
6	Status of Environmental clearance.	The unit has obtained EC vide EC Identification No. EC24C01070R5429597N dtd.31.01.2025 for permitted production quantity of 6102 Cum for 1st year.
7	Operational status of the mine.	The sand mine was not operational on the day of inspection.
8	Method of mining.	The sand mining will be done manually.
9	Pollution potential and control measures.	Water pollution: Water pollution potential from sand mining is not significant. Mine drainage water generated

		<p>during sand mining is percolated to the river.</p> <p>Air pollution: Air pollution in form of fugitive dust may be generated during loading of sand in tippers and tractors and during transportation through haul road.</p> <p>As informed, the mine has engaged mobile water tanker for sprinkling of water on haul roads to control fugitive dust emission. However, there was no water sprinkling activity as there was no sand quarry and transportation activity on the day of inspection.</p>
10	OB / solid waste management.	There shall be no generation of OB or any solid waste during sand mining as per approved mining plan.
11	Recommendation.	Consent to Establish for excavation/quarrying of Sand 6102 Cum for 1st year with maximum excavation/quarrying of Sand 30,000m ³ in five year subjected to valid lease period may be considered with special conditions under Water & Air (PCP) Acts.


 Sri H. S. Sahu
 (Asst. Env. Scientist)